

दिलाऊ दफ्तर, दिल्ली में नाम दर्ज कराये  
बे ;

(ख) क्या यह भी सच है कि उनमें  
से किसी को भी नाम दिलाऊ दफ्तर द्वारा  
अभी तक काम नहीं दिलाया गया है ;  
श्री

(ग) यदि हां, तो इसके क्या कारण  
हैं ?

श्री श्री रोजगार मंत्री (श्री डा०  
संजीवग्या) : (क) से (ग), दिल्ली के  
रोजगार कार्यालय के चालू रजिस्टर पर  
कोई भी उच्च कोटि का कलाकार ऐसा  
नहीं है जिसने अपना नाम 1958 में  
दिल्ली रोजगार कार्यालय में दर्ज कराया  
हो ।

12.00 hrs.

#### RE: POINT OF ORDER

Mr. Speaker: Call Attention Notice.  
Shri Kapur Singh.

Shri Kapur Singh (Ludhiana):  
Before you proceed to the Call Atten-  
tion Notice, I rise to a point of order  
under rule 376. It relates to the  
implementation of certain rules  
amongst which are rules 36, 44 and  
50 in regard to the listment and re-  
framing of questions which are  
brought before this House during  
Question hour.

Mr. Speaker: Kindly let me have  
a minute.

This is not the proper way to pro-  
ceed in this matter. I would request  
the hon. Member, Shri Kapur Singh,  
not to do it in this way. He had  
written to me. I would like to read  
his letter. He wrote to me:

"Sir, today after the Question  
hour is over, I intend to make a  
short submission on the imple-  
mentation of certain provisions  
of Chapter VII of the Rules of

Procedure and Conduct of Busi-  
ness."

I got it in the morning. Now, it was  
only written that under Chapter VII  
he wants to raise certain questions  
and wants to make his submissions.

Shri Kapur Singh: It relates to  
that chapter.

Mr. Speaker: Chapter VII contains  
so many things, questions, short  
notice questions etc. I should be  
given some notice, intimation as to  
what he wants to raise, so that I  
might be prepared. I cannot be  
taken unawares. So most respect-  
fully I wrote to him:

"The hon. Member is requested  
first to discuss with me what he  
wants to raise in the House. If it  
is convenient to him, he may see  
me at 3.30 p.m. today".

The answer I got was:

"Sir, I cannot submit to pre-  
censorship in this matter as it  
affects my fundamental privi-  
leges".

Shri Kapur Singh: This is what I  
have to submit....

Mr. Speaker: In the first instance,  
I must be given notice. I must be  
ready for it.

Shri Kapur Singh: This raises the  
entire question of my fundamental  
rights as a Member and I cannot sub-  
mit to any curtailment thereof. I  
cannot submit to any situation which  
would even bear the semblance of a  
curtailment of my fundamental rights  
as a Member of Parliament. You say  
that unless I have had a discussion  
with you on this particular matter, I  
cannot raise it here. You know it  
already that I am not averse to dis-  
cussing things with you. But in this  
particular question, I cannot submit  
to any such regulation; I feel strongly  
on this matter. If I am prevented  
from making my submissions on this

matter at this time, it would be curtailing my rights and I would be failing in my duty that devolves on me by virtue of being a Member of this House. I have a right to submit what I want to, unhindered and unrestricted.

**Mr. Speaker:** No. If he was making a speech in some context in certain discussions, I have never asked that he should disclose to me all that he was going to say. He has perfect freedom to do that. But if he goes out of the list of business and wants to say something or raise a point here, he must give me prior notice as to what he wants to raise.

**Shri Kapur Singh:** Rule 376 is quite clear and cannot be employed to silence Members from making their submissions. That is my submission.

**Mr. Speaker:** The difficulty for the Member is that my construction has to prevail. Therefore, he will abide by that.

**Shri Kapur Singh:** Your construction is virtually tantamount to silencing a Member on any point on which he may wish to make a submission.

**Mr. Speaker:** He may call attention to the matter on the agenda now.

**Shri H. P. Chatterjee (Nabadwip):** May I submit.....

**Mr. Speaker:** No, no discussion on that.

**Shri H. P. Chatterjee:** I am silent here. I have been silent always. The difficulty is that in your chambers, there is no press represented. The public cannot know what we talk with you. Therefore, we have a fundamental right to make our submissions here in the House.

**Mr. Speaker:** No.

Call attention notice. Shri Kapur Singh.

12.05 hrs.

### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED CRITICISM OF THE RECENT U.S. BOMBINGS OF NORTH VIETNAM IN THE MAJORITY REPORT OF THE INTERNATIONAL CONTROL COMMISSION SIGNED BY INDIA

**Shri Kapur Singh (Ludhiana):** I call the attention of the Minister of External Affairs to the following matter of urgent public importance, and I request that he may make a statement thereon:

The reported sharp criticism of the recent U.S. bombings of North Vietnam made in the majority report of the International Control Commission signed by India.

**The Minister of External Affairs (Shri Swaran Singh):** The International Control Commission sent a Special Message to the Co-Chairman on 13th February 1965 on the incidents which took place in Vietnam in the second week of February. I place a copy of the Special Message which has been published by the Government of the U.K., one of the Co-Chairmen of the Geneva Conference of 1954, on the Table of the House. [Placed in Library, see No. LT-3989/65].

In the special Message, which was adopted on India-Poland majority, the Commission has listed the various documents issued by the parties concerned and has stated that the Message is being submitted for the earnest and serious attention of the Co-Chairmen in view of the gravity of the situation. The International Control Commission after stating that the Documents point to the seriousness of the situation and indicate violations of the Geneva Agreement, has requested the Co-Chairman to consider the desirability of issuing an immediate appeal to all concerned with a view to reducing tension and preserving peace in Vietnam and taking whatever measures that are neces-